

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 13th December, 1956

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-08 hrs.

PAPERS LAID ON THE TABLE

INTERIM REPORT OF SECOND FINANCE COMMISSION

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under article 281 of the Constitution, a copy of the Interim Report of the Second Finance Commission together with an explanatory memorandum showing the action taken thereon. [See Appendix IV, annexure No. 71.]

Shri Kamath (Hoshangabad): Happy new year to the Prime Minister. For, he would not be here.....

Mr. Speaker: He will come back by that time.

Shri Kamath: He would not come back till the New Year.

NOTIFICATIONS UNDER COFFEE MARKET EXPANSION ACT

The Minister of Consumer Industries (Shri Kanungo): I beg to lay on the Table a copy of each of the following

Notifications, together with an explanatory note issued under the Coffee Market Expansion Act, 1942:—

(i) S.R.O. No. 1668, dated the 13th August, 1955; and

(ii) S.R.O. No. 1669, dated the 13th August, 1955. [Placed in Library. See No. S-561/56.]

AMENDMENTS TO COAL MINES PITHEAD BATH RULES

The Minister of Labour (Shri Khandubhai Desai): I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of S.R.O. No. 2465, dated the 27th October, 1956, making certain amendments to the Coal Mines Pithead Bath Rules, 1946. [Placed in Library. See No. S-559/56.]

AMENDMENTS TO COAL MINES LABOUR WELFARE FUND RULES

Shri Khandubhai Desai: I beg to lay on the Table a copy of the S.R.O. No. 2778, dated the 24th November, 1956, making certain amendments to the Coal Mines Labour Welfare Fund Rules, 1949. [Placed in Library. See No. S-560/56.]

Shri T. B. Vittal Rao (Khammam): As regards the rules that have been modified and laid on the Table of the House, up till now the procedure has been that whenever any rule is to be modified the draft is to be first published in the gazette and comments called for. In this case, this was not done. May I know why the previous practice was not followed?

Mr. Speaker: Is it not obligatory under the General Clauses Act that all

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rules must be published in the Gazette of India?

**Shri T. B. Vittal Rao:** The draft is first published and comments called for and then it is finalised.

**Mr. Speaker:** What has happened now?

**Shri T. B. Vittal Rao:** That practice has not been followed. The draft rules were not published.

**Mr. Speaker:** Only final rules have been published?

**Shri T. B. Vittal Rao:** Yes, Sir.

**Shri Khandubhai Desai:** In order to expedite it, we have done it.

**Mr. Speaker:** The hon. Minister will kindly look into this matter. I believe under the General Clauses Act, all rules must first be published in the gazette in draft form, in three issues, and so on.

**Shri Khandubhai Desai:** I will look into it.

REPORT OF TARIFF COMMISSION ON  
ISONICOTINIC ACID INDUSTRY, ETC.

**The Minister of Heavy Industries (Shri M. M. Shah):** I beg to lay on the Table, a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report (1955) of the Tariff Commission on the grant of protection and/or assistance to the Isonicotinic Acid Hydrasid (Isoniazid) (INH) Industry;

(2) Government Resolution No. 2(2)TB/55 dated the 8th December, 1956;

(3) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section.

[Placed in Library. See No. S-563/56.]

#### POINT OF INFORMATION

**Shri Kamath (Hoshangabad):** Before we proceed to other matters, may I earnestly request you to take notice of the fact that the Minister of Information and Broadcasting promised on Monday to make a statement "in two or three days"? That was the definite statement he made on Monday about facilities for broadcasts on the A.I.R. by leaders of different political parties in India. Today is Thursday, the fourth day after he made that statement. He has not made the promised statement.

**Mr. Speaker:** His attention will be drawn to this.

#### MOTIONS RE MODIFICATION OF LIFE INSURANCE CORPORATION RULES

**Mr. Speaker:** The House will now proceed with discussion of Motions regarding modification of the Life Insurance Corporation Rules, 1956.

**Shri S. C. Samanta (Tamluk):** I beg to move:

This House resolves that in pursuance of sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956, the following new Rule be inserted after rule 2 of the Life Insurance Corporation Rules, 1956, laid on the Table on the 20th November, 1956:

"2A. Meetings of the Corporation and of certain Committees.—The Corporation, the Executive Committee and the Investment Committee thereof shall meet at such times and at such places as the Chairman of the Corporation or as the Committee concerned may appoint in this behalf:

Provided that as nearly as may be one-half of the total number of such meetings in a year shall be held in Calcutta."